

HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)

TUESDAY, THE FIFTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 3097 OF 2015

Between:

1. Mir Afsar Ali, S/o.Fakhruddin aged about 65 years, R/o.H.No.18-8-225/7/22/A, Habeebnagar, Hyderabad.
2. Mir Iqbal Ali, S/o.Fakhruddin, aged about 63 Years, R/o.H.No.19-3-1089/C/31, Jahanuma, Bahadurpura, Hyderabad.
3. Smt.Feroz Pasha, D/o.Fakhruddin and W/o Syed Waheeduddin, aged about 72 years, R/o.19-2-11/34/74/1, Yaquthpura, Hyderabad.
4. Ashraf Begum, D/o.Mir Afsar Ali, aged about 37 years, R/o.H.No.18-8-225/7/22/A, Habeebnagar, Hyderabad.
5. Akthar Begum, D/o.Mir Afsar Ali, aged about 35 years, R/o.H.No.19-3-838, Hamalwad, Gazibanda, Hyderabad.
6. Athar Begum, D/o.Mir Afsar Ali, aged about 33 years, R/o.H.No.18-8-225/7/22/A, Habeebnagar, Hyderabad.
7. Fauzia Begum, D/o.Mir Afsar Ali, aged about 29 years, R/o.H.No.18-8-225/7/22/A, Habeebnagar, Hyderabad.
8. Hasina Begum, S/o.Mir Iqbal Ali, aged about 29 Years, R/o.H.No.19-3-1089/C/31, Jahanuma, Bahadurpura, Hyderabad.
9. Rubina Begum, S/o.Mir Iqbal Ali, aged about 27 Years, R/o.H.No.19-3-1089/C/31, Jahanuma, Bahadurpura, Hyderabad.
10. Marium Begum, S/o.Mir Iqbal Ali, aged about 26 Years, R/o.H.No.19-3-1089/C/31, Jahanuma, Bahadurpura, Hyderabad.
11. Mir Mustafa Ali, S/o.Mir Iqbal Ali, aged about 25 Years, R/o.H.No.19-3-1089/C/31, Jahanuma, Bahadurpura, Hyderabad.
12. Anees Sultana, D/o.Feroz Pasha, aged about 41 years, R/o.19-2-11/34/74/1, Yaquthpura, Hyderabad.
13. Asma Sultana, D/o.Feroz Pasha, aged about 34 years, R/o.19-2-11/34/74/1, Yaquthpura, Hyderabad.
14. Syed Imranuddin, S/o.Feroz Pasha, aged about 31 years, R/o.19-2-11/34/74/1, Yaquthpura, Hyderabad.
15. Syed Mohsinuddin, S/o.Feroz Pasha, aged about 27 years, R/o.19-2-11/34/74/1, Yaquthpura, Hyderabad.
16. Reshma Sultana, D/o.Feroz Pasha, aged about 28 years, R/o.19-2-11/34/74/1, Yaquthpura, Hyderabad.
17. Ishrat Begum, D/o.Mir Afsar Ali, aged about 31 years, R/o.H.No.18-8-225/7/22/A, Habeeb Nagar, Hyderabad.

...PETITIONERS

AND

1. The State of Telangana, Represented by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
2. The Chief Commissioner of Land, Administration, State of Telangana, Nampally Station Road, Hyderabad.
3. The Collector, Hyderabad District, Nampally station Road, Hyderabad.
4. The State of Telangana, Represented by its Principal Secretary, Department of Home, Secretariat, Hyderabad.
5. The Director General of Police, State of Telangana, Lakidakapool, Hyderabad.
6. The Commissioner of Police, Hyderabad City, Basheerabagh, Hyderabad.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction, more particularly a Writ in the nature of Writ of Mandamus declaring the inaction of the 1<sup>st</sup> respondent in not taking any action on the representation dated- 05-01-2015 of the petitioners to expedite and complete the process of regularization of land of the petitioners admeasuring Acs.5-00 in Survey No. 129/103 correlated to Town Survey Nos. 4 (Part) and 5 (Part), Block-H Ward-10 and T.S.No.24(part), Block-H, Ward No.9, Shaikpet Mandal, situated at Road No.12, Banjara Hills, Hyderabad as malafide, arbitrary, illegal and against violation principles of natural justice

**I.A. NO: 1 OF 2015(WPMP. NO: 4129 OF 2015)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents not to proceed with any type of constructions in the property of the petitioners admeasuring Ac. 5-00 in Survey No. 129/103 correlated to Town Survey Nos. 4 (Part) & 5 (Part), Block-'H' Ward-10 and T.S.No.24(part), Block-H, Ward No.9, Shaikpet Mandal, situated at Road No.12, Banjara Hills, Hyderabad forthwith

**Counsel for the Petitioner: SRI. M V SURYANARAYANA**

**Counsel for the Respondent Nos. 1to3: GP FOR REVENUE**

**Counsel for the Respondent Nos. 4to6: SRI POTTIGARI SRIDHAR REDDY,  
SPECIAL GP FOR THE ADVOCATE GENERAL.**

**The Court made the following: ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION No.3097 of 2015

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Pottigari Sridhar Reddy, learned Special Government Pleader attached to the Office of the learned Advocate General appears for the respondents.

2. None had appeared on behalf of the petitioners on 14.10.2024. Today also, when the matter is called, none has appeared on behalf of the petitioners.

3. It appears that the petitioners are not interested in prosecuting the Writ Petition.

4. Therefore, the Writ Petition is dismissed for want of prosecution.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- MOHD. ISMAIL  
ASSISTANT REGISTRAR  
*[Signature]*  
SECTION OFFICER

//TRUE COPY//

To,

1. One CC to SRI. M. V. SURYANARAYANA, Advocate [OPUC]
2. Two CCs to GP FOR REVENUE ,High Court for the State of Telangana. [OUT]
3. Two CCs to THE ADVOCATE GENERAL High Court for the State of Telangana, at Hyderabad [OUT]
4. Two CD Copies

B M  
LS

*[Signature]*

**HIGH COURT**

**DATED:15/10/2024**



**ORDER**

**WP.No.3097 of 2015**

**DISMISSING THE WRIT PETITION FOR  
NON-PROSECUTION  
WITHOUT COSTS**

⑧  
28/11/24  
bx